

know whether the government are keeping a close watch over such areas, because carrying a pillar hundred yards away cannot be done by night or in a stealthy manner. It was done openly and the local population watched it helplessly. The man who protested against it was man-handled. In order to create a sense of confidence in the people of that area by seeing to it that the border pillars are not removed, what action has the government taken like the strengthening of the armed forces or keeping a constant vigil of that area?

SHRI B. R. BHAGAT: I may clarify that this area is not demarcated on the land. The borders are yet to be demarcated after joint survey.

SHRI HEM BARUVA: The boundary was demarcated.

SHRI B. R. BHAGAT: The boundary is known; but it is not demarcated. This is one of such areas..... (interruptions). These are facts and hon. Members should accept facts. These are pre-1947 pillars. During the agricultural season, these pillars get covered up by the paddy crops. So, it is quite possible that some miscreants in the night removed the pillars and planted them somewhere else. It does not take much time. In this particular case the matter has been set right. Patrolling is going on in this area and a constant watch is kept. The administration is also very tight. There is no question of any lack of security in this area.

SOME HON. MEMBERS *rose*—

SHRI BAL RAJ MADHOK (South Delhi): He says that the pillar stood before 1947. If the boundary was known in 1947, why is it not known now?

12.35 HRS.

Re. Resignation of Minister

SOME HON. MEMBERS *rose*—

MR. SPEAKER: Order, order; some objections have been raised and

I wanted to put them before the House.

SHRI P. K. DEO (KALAHANDI) *rose*—

MR. SPEAKER: Yours also I am mentioning. I will allow you. Why are you impatient? You have made it plain to me and I will call you at the appropriate time.

SHRI P. K. DEO: I am submitting about the agenda.

MR. SPEAKER: I am also talking about the same agenda which you are mentioning.

SHRI P. K. DEO: It is wrong and incomplete.

MR. SPEAKER: You are in a hurry. Go ahead.

SHRI P. K. DEO: I would like to point out that the morning paper stated that Shri Asoka Mehta has resigned from the Cabinet.

MR. SPEAKER: You are taking objection to the agenda or are you discussing the morning papers?

SHRI P. K. DEO: The agenda is incomplete and defective. It is incomplete because it is the practice of the House that whenever a Minister resigns he owes a statement to this House and to the country. I would like to point out to the incident which happened in the Second Lok Sabha when you were not there. When Shri T. T. Krishnamachari resigned on the Mundhra affair, in different circumstances, he made a statement. From yesterday's voting you can see that there was difference of opinion in the Cabinet and at the time of voting the hon. Minister, Shri Asoka Mehta, voted against the Prime Minister's motion..... (Interruption). He owes a statement and the earliest opportunity should have been availed of for that. Today there should have been a mention of the statement of Shri Asoka Mehta in the agenda. We do not find any mention of any statement by Shri Asoka

[Shri P. K. Deo]

Mehta. So it is incomplete. It is defective because Shri Asoka Mehta's name appears against item 11..... (*Interruption*). Today he is a Private Member, how he is going to move a motion like a Minister?

MR. SPEAKER: Will you kindly sit down now at least? I may say for the information of the hon. Members that some Members of the Congress Party, Shri Chengalraya Naidu and others—I can even give their names—came to me in the morning and said that they wanted to raise the same thing that the hon. Member has raised. I told them that they could raise it at the appropriate time. Shri Nath Pai and Shri Atal Bihari Vajpayee also came to my Chamber at 10 or 10-30 and I told them also that they can raise it at the appropriate time but I cannot force a Minister to make a statement; it is not within my competence. I thought, both of them were convinced. But if hon. Members wanted to raise it, at least Shri Asoka Mehta's name should be mentioned against an item. That I could understand. So, the moment both these leaders came to me, I got it included in the agenda so that they may raise it..... (*Interruption*). I do not know what else can I do? I wanted to accommodate the Congress Members and the Opposition leaders when they came to me. But you rise just whenever you choose.

SHRI P. K. DEO: I owe an explanation to my constituents.

SHRI SHEO NARAIN (BASTI): No one can compel any ex-Minister to make a statement. It depends on him. You have seen this example in the case of Uttar Pradesh..... (*Interruption*).

SHRI SURENDRANATH DWIVEDI: Sir, May I have your permission to make a request before you go to the List of Business?

MR. SPEAKER: I will call you after the papers are laid on the Table.

12.39 HRS.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS ETC. OF MADRAS AND KANDLA PORT TRUSTS AND MERCHANT SHIPPING (MASTERS) RULES

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): Sir, I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Madras Port Trust for the year 1966-67 and Audit Report thereon.
- (ii) Annual Accounts of the Kandla Port Trust for the year 1966-67 and Audit Report thereon.
[Placed in Library. See No. LT-1837/68.]

(2) A copy of the Merchant Shipping (Masters) Rules, 1968, published in Notification No. G.S.R. 1284 in Gazette of India dated the 13th July, 1968, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-1838/68.]

KANPUR AND MEERUT UNIVERSITIES (REMOVAL OF DIFFICULTIES) ORDER AND ANNUAL ACCOUNTS OF UNIVERSITY GRANTS COMMISSION

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Kanpur and Meerut Universities (Removal of Difficulties) Order, 1968, published in Notification No. CI(R)/3670/XV-39 (74)-1966 dated the 7th May, 1968, under sub-section (2) of section 50 of